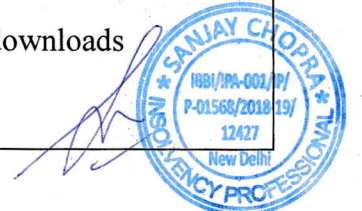


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
ADITYA CHEMTEC PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	ADITYA CHEMTEC PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	17th August, 1992
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U74899DL1992PTC049982
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: G-6/3, III RD Floor, Malviya Nagar, New Delhi-110017
6.	Insolvency Commencement date in respect of corporate debtor	28 th March, 2023
7.	Estimated Date of closure of insolvency resolution process	24 th September, 2023 (180th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Sanjay Chopra IBBI/IPA-001/IP-P01568/2018-2019/12427
9.	Address and Email of the Interim Resolution Professional as registered with the Board	S-4, 21/681, Ghavri Chambers, 3rd floor, Faiz Road, Karol Bagh New Delhi 110005. Email:-casanjaychopra@rediffmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	S-4, 21/681, Ghavri Chambers, 3rd floor, Faiz Road, Karol Bagh New Delhi 110005. Email:- cirp.adityachemtec@gmail.com
11.	Last Date of Submission of Claims	11 th April, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:-	(a) Web Link:- https://ibbi.gov.in/home/downloads (b) Not Applicable



Notice is hereby given that the National Company Law Tribunal, Bench V, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Aditya Chemtec Private Limited** on 28th March, 2023.

The creditors of **Aditya Chemtec Private Limited** are hereby called upon to submit their claims with proof, on or before **11th April, 2023** to the Interim Resolution Professional at the correspondence address mentioned against entry No.10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA [Not Applicable].

Submission of false or misleading proof of claims shall attract penalties.



Sanjay Chopra
Interim Resolution Professional
For Aditya Chemtec Private Limited
Reg. No.: IBBI/IPA-001/IP-P-01568/2018-2019/12427
AFA Valid upto 4th December, 2023

Place: New Delhi
Date: 30.03.2023

पंजाब नैशनल बैंक **punjab national bank**
 CIRCLE SASTRHA CENTRE, WEST DELHI, 2nd Floor, Vikrant Tower, Rajendra Place, New Delhi

[Rule 8(1)] POSSESSION NOTICE (for immovable property)
 Whereas, the undersigned being the authorized officer of the Punjab National Bank, Circle Sastra Centre, West Delhi under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 30.08.2022 u/s 13(2) SARFAESI Act calling upon the respective borrower / guarantor / mortgagor M/s Durga Dyeing Nitting and Finishing Mills Prop. Smt. Meera Devi W/o Sh. Pooja Tiwari having Regd. office at E-32, Industrial Area Sikandrabad, Bulandshahr, UP-202025 as detail below:

S.No	Nature of Facility	Limit	Balance O/s as on 29.08.2022
1.	Cash Credit	Rs. 25,00,000.00	Rs. 27,70,686.06
2.	Term Loan	Rs. 100,00,000.00	Rs. 100,17,938.78
3.	FITL	Rs. 10,00,000.00	Rs. 817,210.68
TOTAL			Rs. 136,05,835.52

to repay the amount mentioned in the notice being Rs. 136,05,835.52 (Rupees One crore Thirty Six Lakhs Five Thousand Eight Hundred Thirty Five and Fifty Two Paise Only) as on 29.08.2022 plus accrued interest, incidental expenses, cost & charges etc. w.e.f. 01.08.2022 till the date of repayment) within 60 days from the date of receipt of the said notice.

The borrower/s having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the properties described herein being in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 6 of the Security Interest (Enforcement) Rules, 2002 on this 29th day of March of the year 2023.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of (Punjab National Bank) for an amount Rs. 136,05,835.52 (Rupees One crore Thirty Six Lakhs Five Thousand Eight Hundred Thirty Five and Fifty Two Paise Only) as on 29.08.2022 plus accrued interest, incidental expenses, cost & charges etc. w.e.f. 01.08.2022 till the date of repayment).

The Borrower/s, /Guarantor/s, mortgagor/s/attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
 Industrial Property bearing no. E 32, area measuring 1000 Sq Mtrs., Industrial Area sikandrabad (Gopalpur) Sikandrabad, District Bulandshahr standing in the name of Smt. Meera Devi W/o Sh. Pooja Tiwari.

Date : 29-03-2023, Place : Bulandshahr Authorized Officer, Punjab National Bank

Bank of Baroda, Ganga Complex
 Sector 29, Noida-201301 Tele-0120-2450229, Email: noida@bankofbaroda.com

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF THE SECURITIZATION & RECONSTRUCTION OF FINANCIAL ASSET AND ENFORCEMENT OF SECURITY INTEREST ACT & READ WITH RULE 3 OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

The Bank of Baroda has issued demand notice as mentioned below dates U/s 13(2) of chapter III of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act-2002 by our branch/office, the Authorized officer. The contents of the same are the defaults committed by you in the Payments of instalments of Principal, Interest etc. The Outstanding are as mentioned below. Further Demand Notice issued to below Mentioned Borrowers/owners/guarantors is returned undelivered. You are hereby called upon to pay Bank of Baroda within in Period of 60 Days from the date of Publication of this demand notice the aforesaid amount along with up to date interest. Failing which Bank of Baroda will take necessary action under Provision section 13(4) of the said act against all or any one or more of the secured assets including taking possession of the secured assets of the borrower/owner/mortgagors/guarantors. Further you are prohibited U/s 13(13) of the said act from transferring either by the sale, lease or otherwise any of the secured Assets as mentioned below.

Borrower : Applicant- **Mr. Vaya Hiren Kumar Jethalal** S/o Mr. Jethalal Dhanjibai Vaya
 Co-applicant- **Mrs. Deepika Kumari**
 Residing at: Flat No. J-12A04, 13th Floor Block/ Tower-J, Group Housing Complex RG Residency, Plot No. GH-02, Sector-120, Noida, UP

Demand Notice Dated : 28.03.2023, and Outstanding Amount : Rs. 13,78,333.67 (Rs. Thirteen Lacs Seventy Eight Thousand Three Hundred Thirty Three Rupees Sixty Seven Paise Only) + Interests + other bank dues w.e.f. 11.03.2023 and thereupon.

Description of the Property:
 Flat No. J-12A04, 13th Floor Block/ Tower-J, Group Housing Complex RG Residency, Plot No. GH-02, Sector-120, Noida, UP.

Date: 30.03.2023 Authorized Officer, Bank of Baroda

CORAL NEWSPRINTS LTD
 Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.
 CIN No. : L22219DL1992PLC048398. E-mail : cnpl_5000@rediffmail.com
 Website : www.coralnewsprintslimited.com, Tel. : 22010998

NOTICE

NOTICE is hereby given pursuant to Section 10 and other applicable provisions, if any, of the Companies Act, 2013 ("Act"), read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, ("Rules"), the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), and other applicable laws and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), to transact the special businesses set out below and proposed to be passed by the members of Coral Newsprints Limited ("Company"), by means of Ordinary Resolutions through the process of Extra Ordinary General Meeting by electronic means ("e-voting").

Approval of Members of the Company is sought for :

1. Increase in Authorised Share Capital of the Company;
2. Alteration of the Capital Clause of the Memorandum of Association of the Company;

The members are requested to consider and if thought fit, pass the following resolution as an Ordinary Resolutions:
 Increase in the Authorised Share Capital of the Company

"RESOLVED That pursuant to the provisions of Sections 61 and 64 and other applicable provisions, if any, of the Companies Act, 2013, and the rules issued there under (including any statutory modification or re-enactment thereof for the time being in force) and in accordance with the provisions of the Articles of Association of the Company, Consent of the members of the Company be and is hereby accorded to increase the Authorised Share Capital of the Company from Rs. 5,50,00,000 (Rupees Five Crores Fifty Lakhs Only) divided into 55,00,000 (Fifty Five Lakhs) Equity Shares having face value of Rs.10/- each to addition of 1,05,00,000 (One Crores Five Lakhs) Equity Shares having face value of Rs. 10/- each to Rs. 16,00,00,000 (Rupees Sixteen Crores Only) divided into 1,60,00,000 (One Crores Sixty Lakhs) Equity Shares having face value of Rs. 10/- each"

Alteration of the Capital Clause of Memorandum of Association of the Company:
"RESOLVED That pursuant to the provisions of Sections 13, 61 and 64 of the Companies Act, 2013 the existing clause (Va) of the Memorandum of Association is substituted by the following figures and words namely:
 "The Authorised Share Capital of the Company is Rs.16,00,00,000 (Rupees Sixteen Crores Only) divided into 1,60,00,000 (One Crores Sixty Lakhs) Equity Shares of face value Rs.10/- each."

RESOLVED FURTHER THAT for the purpose of giving effect to this resolution, the Board (which expression shall also include a Committee thereof) or any officer /executive / representative and /or any other person so authorized by the Board, be and is hereby authorized to do all such acts, deeds, steps and actions including delegation of any of its powers herein conferred to any of its Directors and / or Company Secretary."

By order of the Board
 Sd/-
(P.P.S. CHAUHAN)
 DIRECTOR

Place : Delhi
 Dated : 29.03.2023

FORM NO. 5
DEBTS RECOVERY TRIBUNAL
 600/1, University Road near Hanuman Setu Mandir, Lucknow
 (Area of Jurisdiction Part of Uttar Pradesh)

SUMMONS FOR FILING REPLY & APPEARANCE THROUGH PUBLICATION
O.A. No. 1156 of 2022 Dated: - 27.02.2023
 (Summons to defendant under Section 19(4) of the Recovery of Debts Due to Banks and Financial Institution Act 1993 read with rules 12 and 13 of the Debts Recovery Tribunal Procedure Rules 1993)

Punjab National Bank ... Applicant
Prabhakar Rahul & ANR. ... Defendant
Mr. Subhankar Rahul S/o Sh. Arun Kumar
 R/o N-701 Jaipuria Sunrise Green Vaibhav Khand, Indrapuram, Ghaziabad-201014

In the above noted application, you are required to file reply/evidence in Paper Book form in two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/ duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 28.02.2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

REGISTRAR
DEBTS RECOVERY TRIBUNAL, LUCKNOW

Form No. INC-26
[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Before the Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 AND

In the matter of **OPTIMA REALTORS PRIVATE LIMITED** having its registered office at B77, SECTOR 15, PART 2 GURGAON -122001Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Regional Director under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 22nd March, 2023 to enable the company to change its Registered Office from the "State of Haryana" to the State of "Madhya Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at Northern Region, B-2 Wing, 2nd Floor, Pavayaran Bhabhan, CGO Complex, New Delhi-110003 within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its Registered Office at the address mentioned below:-

REGISTERED OFFICE: OPTIMA REALTORS PRIVATE LIMITED
 817, Sector 15, Part2, Gurgaon -122001 (PRAVEEN KUMAR PANDEY)
 Date: 31/03/2023 DIN: 07698263
 Place: Gurgaon Director

FORM NO. 5
DEBTS RECOVERY TRIBUNAL
 600/1, University Road near Hanuman Setu Mandir, Lucknow
 (Area of Jurisdiction Part of Uttar Pradesh)

SUMMONS FOR FILING REPLY & APPEARANCE THROUGH PUBLICATION
O.A. No. 1157 of 2022 Dated: - 27.02.2023
 (Summons to defendant under Section 19(4) of the Recovery of Debts Due to Banks and Financial Institution Act 1993 read with rules 12 and 13 of the Debts Recovery Tribunal Procedure Rules 1993)

Punjab National Bank ... Applicant
Nikita Gupta & ANR. ... Defendant
Nikita Gupta W/o Sh. Anupam Gupta
 R/o Flat No. 1904, Tower A-1 Supertech Living Stone, Crossing Republic Ghaziabad-201016
Also At: Nikita Gupta W/o Anupam Gupta
 Office At: Integra Soft Solu At G-95 Sec 63 Noida-201301

In the above noted application, you are required to file reply/evidence in Paper Book form in two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/ duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 28.02.2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

REGISTRAR
DEBTS RECOVERY TRIBUNAL, LUCKNOW

FORM B
PUBLIC ANNOUNCEMENT
 [Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF CHAHAL PARIVAHAN PRIVATE LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	CHAHAL PARIVAHAN PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	06/01/2017
3. Authority under which Corporate Debtor is incorporated/Registered	Registrar of Companies - Delhi
4. Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U60220DL2017PTC310266
5. Address of the registered office & principal office (if any) of Corporate Debtor	House No. 5, Shop No-1, Block B-5 Model Town City Delhi North West DL 110009 IN (as per MCA records)
6. Date of closure of Insolvency Resolution Process	1st December, 2022
7. Liquidation commencement date of Corporate Debtor	24th March, 2023 (Hon'ble NCLT passed an order dated 24.03.2023 in respect of the Liquidation Commencement Date, in IA No. 1619 of 2023 in IS -2095/ND/2019, which was uploaded on NCLT website, on 29.03.2023)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Name: Mukesh Gupta Reg. No.: IBBI/PA-001/IP-P-01494/2018-2019/12254 AFA Valid up to 06.10.2023
9. Address and Email of the liquidator as registered with the Board	Add: F-1, Mitap Nagar, Uttam Nagar, New Delhi-110059. Email: camukeshg@rediffmail.com (This email is not to be used for submitting claims)
10. Address and e-mail to be used for correspondence with the liquidator	Add: F-1, Mitap Nagar, Uttam Nagar, New Delhi-110059. Email: liquidation.cpl@gmail.com
11. Last date for submission of Claims	28th April, 2023

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench VI, has ordered the commencement of liquidation of the **Chahal Parivahan Private Limited** on 24th March, 2023 (order uploaded on website on 29th March 2023).

The stakeholders of **Chahal Parivahan Private Limited** are hereby called upon to submit their claims with proof on or before 28th April, 2023, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

MUKESH GUPTA, LIQUIDATOR
 Date : 31.03.2023 Registration No: IBBI/PA-001/IP-P-01494/2018-2019/12254
 Place : New Delhi AFA Certificate No.: AA1/12254/02/061023/104566

SBI STATE BANK OF INDIA, Stressed Assets Recovery Branch - II (51521)
 3rd & 4th floor, State Bank House, 18/4, Arya Smaj Road, Karol Bagh, New Delhi-110 005, Tel. 011-28752163 Fax. 28755674, e-mail : sbi.51521@sbi.co.in

"APPENDIX-IV-A" (See proviso to rule 8 (6)) SALE NOTICE FOR SALE OF MOVABLE/IMMOVABLE PROPERTIES
NOTICE FOR E-AUCTION DATED 19.04.2023

SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 read with proviso to rule 8 (6) of the security interest (Enforcement Rules, 2002).

The Authorized Officer of State Bank of India (Secured Creditor) has taken over possession (symbolic/physical) of the following property/ies u/s 13(4) of the SARFAESI Act. Public at large and borrowers, mortgagors and guarantors in particular are informed that e-Auction (under SARFAESI Act, 2002) of the charged property/ies in the below mentioned cases for realization of Bank's dues will be held on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" on 19.04.2023, for recovery of the amount mentioned below due to the Secured Creditor from the Borrowers, Guarantors and Mortgagors. The Reserve Price and earnest money to be deposited have been mentioned below.

Date / Time of visit to the property for inspection : 15.04.2023 from 11:00 am to 03:00 pm.

Interested bidder may deposit Pre-Bid EMD with MSTC before the close of e-Auction. Credit of Pre-bid EMD shall be given to the bidder only after receipt of payment in MSTC's Bank account and up-dation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem

Date/time of E-auction on 19.04.2023 for 4 Hours from 11:00 am to 03:00 pm with unlimited extn. of 10 min each.

Sr. No.	Name of the Borrower(s) / Guarantor(s)	Outstanding Dues for Recovery of which Property/ies is/are being Sold	Description of property/ies & Name of Title Deed Holder	Reserve Price (Rs.) (below which property could not be sold.)		Name of the Contact Person
				Earnest Money (EMD) 10% of the Reserve Price	Bid Increment Amount	
1	Shri Pankaj Jindal S/o Sh. K M Jindal & Smt. Renu Jindal W/o Sh. Pankaj Jindal	₹ 32,50,000/- upto 10-03-2022 Future interest and other charges extra	Residential Flat C, 2nd floor, Plot no. 106, Shamak Garden Enclave, Dasna, Ghaziabad - 201014, measuring 185.80 sq. mtr., In the name of Shri Pankaj Jindal S/o Sh. K M Jindal & Smt. Renu Jindal w/o Sh. Pankaj Jindal (Symbolic Possession with the Bank)	₹ 58,46,000/- ₹ 5,85,000/- ₹ 10,000/-		Dheeraj Kumar M: 9560205656 R. K. Sachdev M: 987353161
2	M/s Pooja Auto Products, Prop: Shri Brij Bhushan Aggarwal	₹ 1,12,82,000/- upto 31-03-2021 Future interest and other charges extra	House no.154 (GF+2) Khasra no. 542, Sabun Godam, Purani Gur Mandi, Maliyana, Baghat Road, Meerut (UP) measuring 191.18 sq mtr. in the name of Shri Brij Bhushan Aggarwal S/o Late shri Kishan Chand Aggarwal (Physical Possession with the Bank)	₹ 65,25,000/- ₹ 6,53,000/- ₹ 10,000/-		Dheeraj Kumar Mob.: 9560205656 R.K. Sachdev Mob.: 9873553161
3	Mr. Om Prakash S/o Sh. Bijender Prasad Singh, H. No. 555, GF, Krishna Gali, Aali Vihar, Sarita Vihar, New Delhi-110076	₹ 25,41,000/- upto 25.02.2022 Future interest and other charges extra	Flat No. D-104, First floor, Tower IXIA-D at Terra City Part, Alwar Bhiwadi Road, Tehsil Tijara, Alwar, Rajasthan having super area of 1100 sq ft. (Built up area 925.07 sq.ft.) in the name of Mr. Om Prakash S/o Sh. Bijender Prasad Singh (Physical Possession with the Bank)	₹ 19,80,000/- ₹ 1,98,000/- ₹ 10,000/-		Dheeraj Kumar Mob.: 9560205656 R.K. Sachdev Mob.: 9873553161
4	Shri Vinod Kumar & Smt. Seema	₹ 25,02,863/- upto 27.11.2022 Future interest and other charges extra	Flat No. C-467, First Floor, Block C, Swaran Jayanti Puram, Ghaziabad (UP) in the name of Smt. Seema & Shri Vinod Kumar (Physical Possession with the Bank)	₹ 24,30,000/- ₹ 2,43,000/- ₹ 10,000/-		Dheeraj Kumar Mob.: 9560205656 R.K. Sachdev Mob.: 9873553161

Account/ Wallet in which EMD to be remitted: Bidder's own wallet Registered with M/s MSTC Ltd on its e-auction site <https://www.mstccommerce.com/auctionhome/ibapi/index.jsp> by means of NEFT. EMD of Reserve price to be transferred by bidders by means of challan generated on his / her / their bidder account maintained with M/s. MSTC Ltd on its e-auction site <https://www.mstccommerce.com/auctionhome/ibapi/index.jsp> by means of NEFT from his / her / their bank. For any assistance, please call MSTC HELPDESHK Nos. 033-40602403, 033-40609118, 033-40645316 and/or Authorized Officer (Contact Person).

TERMS AND CONDITIONS OF THE E-AUCTION ARE AS UNDER

1. E-Auction is being held on "AS IS WHERE IS" "AS IS WHAT IS" AND "WHATEVER THERE IS BASIS" and will be conducted "On Line". The auction will be conducted through the Bank's approved service provider MSTC E-Commerce at their web portal <https://www.mstccommerce.com/auctionhome/ibapi/index.jsp>

2. To the best of knowledge and information of the Authorized Officer there is no encumbrance on the properties/ies. However the intending bidder should make their own independent inquiries regarding the encumbrances, title of the property/ies put on auction and claims/rights/dues/affecting the property prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorized Officer shall not be responsible in any way for any third party claims/rights/dues.

3. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of the unsuccessful bidders shall be refunded. The Earnest money deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, immediately on acceptance of bid price by the Authorized Officer and the balance of the sale price on or before 15th day of the sale. Default in deposit of amount by the successful bidder would entail forfeiture of the whole money already deposited and property shall be put to the re-auction and the defaulting bidder shall have no claim/right in respect of property/amount.

4. For detailed terms and conditions of the sale please refer to the link at the Bank's Service provider's web portal <https://www.mstccommerce.com/auctionhome/ibapi/index.jsp> & at Bank's portal <https://www.sbi.co.in>

Date : 29-03-2023, Place : New Delhi Authorized Officer, State Bank of India, SARB-II, Karol Bagh New Delhi (Branch Code 51521)

TATA CAPITAL FINANCIAL SERVICES LTD.
 Regd Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.
 Branch Address: 7th Floor Videocon Tower, Jhandewalan Extension, New Delhi -110055.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
 (Under Rule 8(6) of the Security Interest (Enforcement) Rules 2002)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

LOAN ACCOUNT NO. 7412702 RESTRICTED TO LOAN ACCOUNT NO. TCFLA035900010970327 (First Restructured Account Number) AND Account No. TCFLA03600001114896 (Second Restructured Account Number); MR. MAHANTA PRASAD

Notice is hereby given to the public in general and in particular to the below Borrower/ Co-Borrower that the below described immovable property mortgaged to Tata Capital Financial Services Ltd. (Secured Creditor/TCFSL), the Possession of which has been taken by the Authorized Officer of Tata Capital Financial Services Ltd. (Secured Creditor), will be sold on 21st Day of April, 2023 "As is where is basis" & "As is what is and whatever there is & without recourse basis".

Whereas the sale of secured asset is to be made to recover the secured debt and whereas there was a due of a sum Rs. 79,34,664/- (Rupees Seventy Nine Lakhs) Thirty Four Thousand Six Hundred Sixty Four Only vide Loan Account No. 7412702 restructured to Loan Account No. TCFLA035900010970327 (First Restructured Account Number); And Account No. TCFLA03600001114896 (Second Restructured Account Number) demanded vide Demand Notice U.S. 13(2) dated 22.06.2022 from Borrowers/Co-Borrowers, i.e., (1) MAHANTA PRASAD, B-114, Nanhey Park, Malviya, D.K. Mohan Garden S.O. Delhi-110059 Also At: Plot No. 6, First Floor, Kharsa No. 21/202, Malviya Extension, Uttam Nagar, Delhi - 110059 (2) JAY KUMARI, B-114, Nanhey Park, Malviya, D.K. Mohan Garden S.O. Delhi- 110059 (3) M/S. MAHANTA PD, B-114, Nanhey Park, Malviya, D.K. Mohan Garden S.O. Delhi- 110059.

Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said property shall be sold by E- Auction at 2.00 PM on the said 21st Day of April, 2023 by TCFSL, having its branch office at 7th Floor, Videocon Tower, Jhandewalan Extension, New Delhi-110055.

The sealed E- Auction for the purchase of the property along with EMD Demand Draft shall be received by the Authorized Officer of the TATA CAPITAL FINANCIAL SERVICES LTD till 5.00 PM on the said 20th Day of April, 2023.

Description of Secured Assets	Type of Possession/Constructive/Physical	Reserve Price (Rs.)	Earnest Money EMD (Rs)
Portion of Property No. 6, Measuring Area 133 Square Yards, Size 20' X 60', out of Kharsa No. 21/201, Situated in the area of village malviya and the colony known as malviya extension, Uttam Nagar, New Delhi-110059 with free hold rights, more particularly described in agreement to sale Dated 29/07/17, Executed In Favor of Sh. Mahanta Prasad. Bounded as: East: Portion of Plot No. 6, West: Road 20 Feet, North: Part of the Pkt. South: Other's Property Adjoining Property: Property No. 06, Area Measuring 187, Square Yards, Kharsa No. 21/201, Malviya Extension, Uttam Nagar, Delhi- 110059	PHYSICAL	₹. 93,15,000/- (Rs. Ninety Three Lakhs) Fifteen Thousand Only	₹. 9,31,500/- (Rs. Nine Lakhs) Thirty One Thousand Five Hundred Only

The description of the property that will be put up for sale is in the Schedule. Movable articles/House hold inventory if any lying inside and within secured asset as described above shall not be available for sale along with secured asset until and unless specifically described in auction sale notice. The sale will also be stopped if, amount due as aforesaid, interest and costs (including the cost of the sale) are tendered to the "Authorized Officer" or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid. At the sale, the public generally is invited to submit their tender personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the rules/conditions prescribed under the SARFAESI Act, 2002. The E-auction will take place through portal <https://bankauctions.in> on 21st Day of April, 2023 between 2.00 PM to 3.00 PM with unlimited extension of 10 minutes each. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL FINANCIAL SERVICES LTD." payable at New Delhi. Inspection of the property may be done on 13th April, 2023 between 11.00 AM to 5.00 PM.

Note: The intending bidders may contact the Authorized Officer Mr. Devraj Singh., Email id devraj.singh@tatacapital.com and Mobile No. +91 9999316585.

For detailed terms and conditions of the sale, please refer to the link provided in secured creditor's website, i.e., <https://bit.ly/3JK3hKk>, or Contact Authorized Officer or Service Provider- Mrs. A. Closure

Sd/-
 Authorized Officer
 Date : New Delhi 31-03-2023 For Tata Capital Financial Services Limited

TATA CAPITAL FINANCIAL SERVICES LTD.
 Regd Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.
 Branch Address: 7th Floor Videocon Tower, Jhandewalan Extension, New Delhi -110055.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
 (Under Rule 8(6) R/W Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) R/W Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

LOAN ACCOUNT NOS. 21779547 AND TCFLA035900010899762; MADHU VERMA

Notice is hereby given to the public in general and in particular to the below Borrower/ Co-Borrower that the below described immovable property mortgaged to Tata Capital Financial Services Ltd. (Secured Creditor/TCFSL), the Possession of which has been taken by the Authorized Officer of Tata Capital Financial Services Ltd. (Secured Creditor), will be sold on 08th day of May, 2023 "As is where is basis" & "As is what is and whatever there is & without recourse basis".

Whereas the sale of secured asset is to be made to recover the secured debt and whereas there was a due of a sum Rs. 3,09,98,892/- (Rupees Three Crores Nine Lakhs Ninety Eight Thousand Eight Hundred and Ninety Two Only) vide Loan Account Nos. 21779547 and TCFLA035900010899762 as on 08.12.2022 demanded vide Notice U.S. 13(2) dated 08th December, 2022 from the Borrowers/Co-Borrowers, i.e., (1) Ms. Madhu Verma and (2) Mr. Vineet Verma, both R/o: B-33, Sector 36, Maharishi Vidhya Mandir School, Gautam Budh Nagar, Uttar Pradesh - 201301 and (3) M/s. Shagun Enterprises, Through its Proprietor, C-35, Sector 6, Noida, Gautam Budh Nagar, Uttar Pradesh-201301.

Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said property shall be sold by E- Auction at 2.00 PM on the said 08th day of May, 2023 by TCFSL, having its branch office at 07th Floor, Videocon Tower, Block E-1, Jhandewalan Extension, New Delhi- 110055.

The sealed E- Auction for the purchase of the property along with EMD Demand Draft shall be received by the Authorized Officer of the Tata Capital Financial Services Ltd. till 5.00 PM on the said 05th day of May, 2023.

Description of Secured Assets	Type of Possession/Constructive/Physical	Reserve Price (Rs.)	Earnest Money EMD (Rs)
ALL THAT PIECE & PARCEL OF PROPERTY BEARING NO. B-33, SECTOR 36, GAUTAM BUDH NAGAR, NOIDA, UTTAR PRADESH- 201301.	Constructive	Rs. 4,97,00,000/- (Rupees Four Crore Ninety Seven Lakhs) Seventy Thousand Only	Rs. 49,70,000/- (Rupees Forty Nine Lakhs) Seventy Thousand Only

The description of the property that will be put up for sale is in the Schedule. Movable articles/House hold inventory if any lying inside and within secured asset as described above shall not be available for sale along with secured asset until and unless specifically described in auction sale notice. The sale will also be stopped if, amount due as aforesaid, interest and costs (including the cost of the sale) are tendered to the "Authorized Officer" or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid. At the sale, the public generally is invited to submit their tender personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the rules/conditions prescribed under the SARFAESI Act, 2002. The E-auction will take place through portal <https://disposalhub.com> on 08th day of May, 2023 between 2.00 PM to 3.00 PM with unlimited extension of 10 minutes each. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL FINANCIAL SERVICES LTD." payable at New Delhi. Inspection of the property may be done on 13th day of April, 2023 between 11.00 AM to 5.00 PM.

Note: The intending bidders may contact the Authorized Officer Mr. Sushil Choudhary Email id sushil.choudhary@tatacapital.com and Mobile No. +91 8558827293.

For detailed terms and conditions of the sale, please refer to the link provided in secured creditor's website, i.e., <https://bit.ly/3K3hKk> or Contact Authorized Officer or Service Provider- Naren Xen Solutions Private Limited.

Sd/-
 Authorized Officer
 Date: New Delhi 31-03-2023 For Tata Capital Financial Services Limited

motherson
MOTHERSON TECHNOLOGY SERVICES LIMITED
 (earlier known as MothersonSumi Infotech & Designs Limited)
 Regd. Office: 2nd Floor, F-7, Block B-1, Mohan Cooperative Industrial Estate, Mathura Road, Delhi - 110044
 Tel No. +91-120-4365555. CIN: U6120DL1985PLC020695

NOTICE OF EXTRA ORDINARY GENERAL MEETING

Shareholders may note that:

a) Notice is hereby given that the Extra Ordinary General Meeting ("EGM") of the Company will be held at shorter notice on **Friday, March 31, 2023 at 2.30 p.m. (IST)** through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") in compliance with all the applicable provisions of the Companies Act, 2013 ("Act") read with the Rules framed thereunder and in accordance with General Circular No. 14/2020 dated April 8, 2020 read with General Circular No. 17/2020 dated April 13, 2020, General Circular No. 22/202

पत्र ए
सार्वजनिक घोषणा
[भारतीय दिवाला और शोधन अधिनियम बोर्ड (कार्पोरेट व्यक्तियों के लिए) ऋण शोध अधिनियम 2016] विनियम 2016 के विनियम 6 के अधीन।

आदित्य कैमटेक प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ
संवित्त विवरण

क्र.सं.	कार्पोरेट लेनदार का नाम	आदित्य कैमटेक प्राइवेट लिमिटेड
1.	कार्पोरेट लेनदार का नाम	आदित्य कैमटेक प्राइवेट लिमिटेड
2.	कार्पोरेट लेनदार का नाम	17 अगस्त, 1992
3.	कार्पोरेट लेनदार का नाम	राजिस्ट्रार ऑफ कम्पनीज, नई दिल्ली
4.	कार्पोरेट लेनदार का नाम	कंपनी अधिनियम 1956 के अंतर्गत
5.	कार्पोरेट लेनदार का नाम	U74899DL1992PTCO49982
6.	कार्पोरेट लेनदार का नाम	पंजीकृत कार्यालय: जी-6/3, तीसरी मंजिल, मालवीय नगर, नई दिल्ली-110017
7.	कार्पोरेट लेनदार का नाम	28 मार्च, 2023
8.	कार्पोरेट लेनदार का नाम	24 सितंबर 2023 (समाधान प्रक्रिया शुरू होने की तारीख से 180वां दिन)
9.	कार्पोरेट लेनदार का नाम	संजय चोपड़ा
10.	कार्पोरेट लेनदार का नाम	पंजीकरण सं.: IBBJ/PA-001/IP-P-01568/2018-2019/12427
11.	कार्पोरेट लेनदार का नाम	एफ-421/681, धारपी वैभव, तीसरी मंजिल, फौज रोड, करोल बाग नई दिल्ली-110005
12.	कार्पोरेट लेनदार का नाम	ई-मेल: casanajyachopra@rediffmail.com
13.	कार्पोरेट लेनदार का नाम	एफ-421/681, धारपी वैभव, तीसरी मंजिल, फौज रोड, करोल बाग नई दिल्ली-110005
14.	कार्पोरेट लेनदार का नाम	ई-मेल: crip.adityachemtec@gmail.com
15.	कार्पोरेट लेनदार का नाम	11 अप्रैल, 2023
16.	कार्पोरेट लेनदार का नाम	कुछ नहीं
17.	कार्पोरेट लेनदार का नाम	कुछ नहीं
18.	कार्पोरेट लेनदार का नाम	लागू नहीं
19.	कार्पोरेट लेनदार का नाम	(क) वेब लिंक: https://ibbi.gov.in/en/home/downloads (ख) लागू नहीं

एतद्वारा नोट दी जाती है कि कार्पोरेट कम्पनी विधि अधिनियम, नई दिल्ली 2013-पे विनियम 28 मार्च, 2023 को आदित्य कैमटेक प्राइवेट लिमिटेड के विरुद्ध कार्पोरेट ऋण शोध अधिनियम प्रक्रिया आरंभ करने का आदेश दिया है।

आदित्य कैमटेक प्राइवेट लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 11 अप्रैल 2023 को अथवा पूर्व अंतिम समाधान प्रोफेशनल के समक्ष कूपर आउटडेट 10 के समक्ष बर्तित पत्र पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

किसी भी प्रकार के साथ सम्बन्धित वित्तीय लेनदार (लागू नहीं) जैसा कि प्राविष्ट है, 12 के समक्ष सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्राविष्ट है, 13 के समक्ष सूचीबद्ध तीन ऋण शोध अधिनियम प्रोफेशनल में से अपनी पसंद का अधिकृत प्रतिनिधि को प्रेषण करने में निर्दिष्ट करेगा। [लागू नहीं]

दावे के फजी अथवा ऋण प्रमाण की प्रस्तुति दंडनीय होगी।

संजय चोपड़ा
दिनांक: 30.03.2023
स्थान: नई दिल्ली

पंजाब नेशनल बैंक
...where we can BANK upon!

मण्डल शाखा केन्द्र, पश्चिमी दिल्ली, हिंदी ताल, विकास टॉवर, राजेन्द्र प्लेस, नई दिल्ली

नियम 8(1) कक्षा सूचना (अचल सम्पत्ति हेतु)

जबकि अधोहस्ताक्षरी ने वित्तीय परिसंपत्तियों का प्रतिभूतिकरण और पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम 2002 के तहत पंजाब नेशनल बैंक, मण्डल सहायक केन्द्र, पश्चिमी दिल्ली, का प्राधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के नियम 3 के साथ पंजीकृत धारा 13 के तहत प्रदात शक्तियों का प्रयोग करते हुए मैसर्स दुर्गा डाइंग लिमिटेड एंड फिनिशिंग मिल्स, प्रोप. श्रीमती मीरा देवी पत्नी श्री पूजा तिवारी, जिसका पंजीकृत कार्यालय ई-32, औद्योगिक क्षेत्र सिक्टराबाद, बुलंदशहर, यूपी-203205 को मांग सूचना दिनांक 30.08.2022 को धारा 13(2) के तहत जारी किया गया था। नीचे विवरण अनुसार:

क्र.सं.	खारा नं.	लिमिटेड	दिनांक 29.08.2022 तक बकाया
1.	कैश क्रेडिट	₹. 25,00,000.00	₹. 27,70,686.06
2.	ट्रम ऋण	₹. 100,00,000.00	₹. 100,17,938.78
3.	FITL	₹. 10,00,000.00	₹. 817,210.68
	कुल	₹. 1,35,00,000.00	₹. 1,36,05,835.52

जिसमें बकाया राशि ₹. 1,36,05,835.52 (रुपये एक करोड़ छत्तीस लाख पाँच हजार आठ सौ पैंतीस ठेकाने तक) दिनांक 29.08.2022 तक और दिनांक 01.08.2022 से अंतिम भविष्य का ब्याज, आधिकारिक खर्च, लागत एवं प्रभार इत्यादि सहित पूर्ण चुकोती की तिथि तक) उक्त नोटिस की प्राप्ति की तिथि से 60 दिनों के अन्दर भुगतान करने को कहा गया था।

कर्जदार उक्त नोटिस में निर्दिष्ट अथवा के भीतर राशि का भुगतान करने में असफल हो गये हैं इसलिए एतद्वारा कर्जदार तथा सर्वसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरी ने धारा 13 की उप-धारा 4 के साथ सूचना हित प्रवर्तन अधिनियम 2002 के नियम 8 के तहत प्रदात शक्तियों के प्रयोग में नीचे वर्णित सम्पत्ति पर दिनांक 29.03.2023 को कब्जा ले लिया है।

कर्जदारों को विशेष रूप से और सर्वसाधारण को सामान्य रूप से चेतावनी दी जाती है कि वे निम्न सम्पत्तियों के साथ लेन-देन न करे तथा सम्पत्ति के साथ कोई भी लेन-देन पंजाब नेशनल बैंक, के प्रभार वास्तु राशि ₹. 1,36,05,835.52 (रुपये एक करोड़ छत्तीस लाख पाँच हजार आठ सौ पैंतीस ठेकाने तक) दिनांक 29.08.2022 तक और दिनांक 01.08.2022 से अंतिम भविष्य का ब्याज, आधिकारिक खर्च, लागत एवं प्रभार इत्यादि सहित पूर्ण चुकोती की तिथि तक) के अधीन होगा।

कर्जदार/गारंटर/बैंककर्ता का ध्यान एक ही धारा 13 की उप धारा (8) के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।

अचल सम्पत्तियों का विवरण

ओजोमिक्त सम्पत्ति नं. 32-32, क्षेत्रफल 1000 वर्ग मी., औद्योगिक क्षेत्र, सिक्टराबाद (गोपालपुर) सिक्टराबाद, जिला बुलंदशहर में स्थित, यह सम्पत्ति श्रीमती मीरा देवी पत्नी श्री पूजा तिवारी के नाम पर है।

दिनांक: 29.03.2023, स्थान: बुलंदशहर प्राधिकृत अधिकारी, पंजाब नेशनल बैंक

OFFICE OF THE EXECUTIVE ENGINEER, P.W.D. DN-ASIND (BHLWARA)
No:-0296 Date:-21/03/2023

Notice inviting Bid

Bids for Construction of various work under DMFT and Other Scheme work are invited from interested bidders upto 06.00 Pm on 16.04.2023. Other particulars of the bid may be visited on the procurement portal (http://eproc.rajasthan.gov.in, http://spp.rajasthan.gov.in) of the state, the approximate value of the procurement is Rs. 576.05 Lacs.

NE Code: PWD222SA086
UBN No:- PWD222WSOB819178, PWD222WSOB19179

Sd/-
(Vijay Singh Meena)
Executive Engineer,
P.W.D. Dr. Asind

DIPRC/4691/2023

यूनिऑन बैंक ऑफ इंडिया
...where we can BANK upon!

हयात रेजेंसी के विपरीत, नई दिल्ली-110086
ई-मेल: ubin0546836@unionbankofindia.bank
दूरभाष: 011-24100083, मो. 8928626195

नियम 8(1) कक्षा सूचना (अचल सम्पत्ति हेतु)

जबकि, अधोहस्ताक्षरी ने वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित अधिनियम 2002 (2002 का एक्ट 54) के प्रवर्तन के अधीन **यूनिऑन बैंक ऑफ इंडिया, मोती बाग शाखा, पालिका भवन, हयात रेजेंसी के विपरीत, आर के पुरम, सेक्टर - 13, नई दिल्ली-110087** का प्राधिकृत अधिकारी होने तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के नियम 3 के साथ पंजीकृत धारा 13(12) के अधीन प्रदात शक्तियों के अंतर्गत कर्जदार स्वर्गीय श्री सुरिंदर सिंह और श्रीमती पूजा सिंह, पत्नी स्वर्गीय श्री सुरिंदर सिंह (स्वर्गीय श्री सुरिंदर सिंह के सह-अपेक्षक और कानूनी उत्तराधिकारी) और श्री राहुल ठाकुर पुत्र स्वर्गीय श्री सुरिंदर सिंह (स्वर्गीय श्री सुरिंदर सिंह के कानूनी उत्तराधिकारी) को एक मांग सूचना दिनांक 02.01.2023 को जारी किया था जिसमें सूचना में उल्लेखित राशि ₹. 23,81,128.51 (₹. तेईस लाख इक्कीस हजार एक सौ अठ्ठाईस और पैसे इक्कीस मात्र) और भविष्य का ब्याज एवं प्रभार इत्यादि सहित उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के अंदर प्रति भुगतान करने को कहा गया था।

उधारकर्ता उक्त राशि का भुगतान करने में असफल हो गये हैं इसलिए एतद्वारा उधारकर्ता तथा सर्वसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरी ने सूचना हित प्रवर्तन के नियम 8 साथ पंजीकृत अधिनियम की धारा 13 की उप-धारा (4) के तहत प्रदात शक्तियों के प्रयोग में नीचे वर्णित सम्पत्ति पर कब्जा दिनांक 28.03.2023 को ले लिया है।

विशेष रूप से कर्जदार तथा जनसाधारण को एतद्वारा उक्त संघटियों के साथ लेन-देन न करने के लिए सावधान किया जाता है तथा सम्पत्ति के साथ कोई भी लेन-देन **यूनिऑन बैंक ऑफ इंडिया, के प्रभार वास्तु राशि ₹. 23,81,128.51 और भविष्य का ब्याज इत्यादि के अधीन होगा।**

उधारकर्ता का ध्यान एक ही धारा 13 की उप धारा (8) के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।

अचल सम्पत्ति का विवरण

सम्पत्ति का वह समस्त भाग एवं अंश जोकि सम्पत्ति नकान नं. 106, ब्लॉक 4/ (तला नं. 639), मॉडल टॉउन, गुडगाँव, हरियाणा-122002 में स्थित, क्षेत्रफल 300 वर्ग फीट, यह सम्पत्ति स्व. श्री सुरिंदर सिंह के नाम पर है। चौड़ाई: पूर्व में - गली, पश्चिम में - अन्य की सम्पत्ति, उत्तर में - रोड, दक्षिण में - गली

दिनांक: 28.03.2023, स्थान: नई दिल्ली प्राधिकृत अधिकारी, यूनिऑन बैंक ऑफ इंडिया

SBBI
सर्वसमाज माध्यम, कॉर्पोरेट सेंटर, तीसरी मंजिल, वार्ड 10 डेड अकेड, कम फेज, मुंबई - 400005

निविदा आमंत्रण सूचना

भारतीय स्टेट बैंक द्वारा आर एफ पी क्रमांक SBI/ACV/2022-23/3-B दिनांकित: 31.03.2023 के अंतर्गत पात्र बोलौतारताओं से कुल खरीद 6750 CAPEX ATMs की स्थापना के लिए बोलियाँ आमंत्रित की गई हैं। बोलियाँ जमा करने के इच्छुक बोलौतारता, <https://bank.sbi> पर 'प्रोक्वोरमेंट न्यूज' पर जाएं।

आर एफ पी के डाउनलोड का आरंभ: 31.03.2023 को दोपहर 03:00 बजे से बोलियाँ जमा करने की अंतिम तिथि व समय: 24.04.2023 को दोपहर 02:00 बजे तक।

हस्ताक्षर/-
उप महाप्रबंधक
स्थान: मुंबई
दिनांक: 31.03.2023 (कार्यालय व रोल आउट)

गुमशुदा/अपहृत की तलाश

सर्वसाधारण को सूचित किया जाता है कि एक लड़की (फोटो में दर्शाया गई) जिसका नाम सरिता पुत्री पूरन निवासी म. नं. एफ-230, शटर वाली कुली, खानपुर, नई दिल्ली जो अपने घर से दिनांक 15.03.2023 को 8:00 बजे से लापता/अपहृत है। इस संदर्भ में एक एफआईआर नं. 178/23 दिनांक 16.03.2023 को थाना नेब सराय, नई दिल्ली में रिपोर्ट दर्ज है। स्थानीय पुलिस ने इस लड़की का पता लगाने के लिए गंभीर प्रयास किए लेकिन अब तक कोई सुरांग नहीं मिला है।

जिसका हलिया नीचे दिया गया है-
लिंग: महिला, आयु: 15 वर्ष, कद: 4' 10" फीट, रंग: सांवला, चेहरा: लम्बा, शरीर: पतला, पहचान चिह्न: नाक के पास दाईं ओर तिल, पहचानवा: काली पेन्ट और महरूम टी-शर्ट पहने हुए हैं।

आगर किसी को इस गुमशुदा/अपहृत लड़की के बारे में कोई जानकारी मिले तो निम्नलिखित पत्र पर सूचित करें-
थाना प्रभारी
वेबसाइट: <http://cbi.nic.in> थाना: संजय विहार, दिल्ली
ई-मेल: cic@cbi.gov.in फोन: 011-29551597, 29551326
टेली. नं.: 011-24368638/24368641 मोबाइल: 7065569305
फैक्स नं.: 011-24368639 DP/3223/SD/2023

शुभम हाउसिंग डेवलपमेंट फाइनेंस कं. लि.
कॉर्पोरेट कार्यालय: 425, उद्योग विहार, फेज-IV, गुडगाँव-122015 (हरियाणा)
दूरभाष: 0124-4212530/31/32, ई-मेल: customercare@shubham.co वेबसाइट: www.shubham.co

वित्तीय आसन्नियों के प्रतिभूतिकरण तथा पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (इसके पश्चात 'अधिनियम' कहा जायेगा) की धारा 13(2) के तहत सूचना

यह आपके ध्यान में लाना जाता है कि प्रोप्रायटरी लेनदार शुभम हाउसिंग डेवलपमेंट फाइनेंस कम्पनी लिमिटेड, पंजीकृत कार्यालय की-305, भूखण्ड, सर्वोदय एक्सप्रेस, नई दिल्ली-110017 (इसके पश्चात 'एयरवायर्स/एयर्स' कहा जायेगा) द्वारा आपका ऋण खाना एनपीए सॉल्वेंट कर दिया गया है और आप अपने ऋण के विरुद्ध एयरवायर्स/एयर्स का कुल कर्जा भुगतान करने के उन्मुख हैं। साथ ही आप आधिकारिक सूचना, लागत, प्रभारों आदि सहित संपूर्ण राशि पर अनुदान दर पर भागी ध्यान का भुगतान करने के भी उन्मुख हैं। अतः एतद्वारा हम आपसे एयरवायर्स/एयर्स के पूर्ण बकायों को इस सूचना की तिथि से 60 दिनों के भीतर भुगतान करने के लिए कहते हैं। बिना अग्रसर करने पर एयरवायर्स/एयर्स अधिनियम की धारा 13(4) के तहत प्रदात शक्तियों का उपयोग करेगा। कर्जदारों तथा प्रोप्रायटरी आसन्नियों का विवरण निम्नलिखित है:

क्र. सं.	शुभम हाउसिंग डेवलपमेंट फाइनेंस कम्पनी लिमिटेड
1.	कर्मचारी (र) के नाम
2.	मकान नंबर 27, 1084 सी जौकर ज्वेलर्स नगर शाहदर दिल्ली, पूर्वी दिल्ली-110032
3.	प्लॉट नंबर 1, खसरा नंबर 467एम, गाँव आसतपुर फारुख नगर परगना सोनी गाँवियाबाद, उत्तर प्रदेश - 201001
4.	डी-2, रामेश्वर पार्क लोनी गाँवियाबाद उत्तर प्रदेश-201102
5.	मकान नंबर-11, गली नंबर-4, शिव कालीनी लक्ष्मी नंबर-1, फरीदाबाद उत्तर नगर हरियाणा तख्त पब्लिक स्कूल के पास फरीदाबाद हरियाणा-121003
6.	खसरा नंबर- 333/1, ग्राम डेवतपुर पानवा तहसील दारदरी तीसम बुद्ध नगर हैमेटपुर नोएडा उत्तर प्रदेश-201301
7.	एफ-6 नंबर- 6, नंद नगर पार्क मयवैर एक्सप्रेस पार्क 3, उन्म नगर नई दिल्ली लीनक पब्लिक स्कूल केरत दिल्ली-110059

स्थान: गुडगाँव
दिनांक: 30.03.2023

PUBLIC ANNOUNCEMENT

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

uds

UPDATER SERVICES LIMITED

Our Company was incorporated in Chennai, Tamil Nadu as 'Updater Services Private Limited' pursuant to a certificate of incorporation dated November 13, 2003 issued by the RoC, upon the conversion of 'Updater Services', a partnership firm, into a private limited company, in accordance with the provisions of Part IX of the Companies Act, 1956. Thereafter, our Company was converted from a private limited company to a public limited company, pursuant to a resolution passed in the extraordinary general meeting of our Shareholders held on February 22, 2022, and consequently, the name of our Company was changed to 'Updater Services Limited', and a fresh certificate of incorporation dated March 24, 2022 was issued to our Company by the RoC. For further details of change in the name and registered and corporate office of our Company, see 'History and Certain Corporate Matters' on page 233 of the Draft Red Herring Prospectus dated March 29, 2023 ("DRHP").

Corporate Identity Number: U74140TN2003PLC051955
Registered and Corporate Office: No. 2/302-A, UDS Salai, Off Old Mahabaliapuram Road, Thoraipakkam, Chennai - 600 097, Tamil Nadu, India
Website: www.uds.in; Telephone: +91 44 24963234 / 0333; Contact Person: Ravishankar B, Company Secretary and Compliance Officer, E-mail: compliance.officer@uds.in

शुभम हाउसिंग डेवलपमेंट फाइनेंस कं. लि.

वित्तीय आसन्नियों के प्रतिभूतिकरण तथा पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (इसके पश्चात 'अधिनियम' कहा जायेगा) की धारा 13(2) के तहत सूचना

यह आपके ध्यान में लाना जाता है कि प्रोप्रायटरी लेनदार शुभम हाउसिंग डेवलपमेंट फाइनेंस कम्पनी लिमिटेड, पंजीकृत कार्यालय की-305, भूखण्ड, सर्वोदय एक्सप्रेस, नई दिल्ली-110017 (इसके पश्चात 'एयरवायर्स/एयर्स' कहा जायेगा) द्वारा आपका ऋण खाना एनपीए सॉल्वेंट कर दिया गया है और आप अपने ऋण के विरुद्ध एयरवायर्स/एयर्स का कुल कर्जा भुगतान करने के उन्मुख हैं। साथ ही आप आधिकारिक सूचना, लागत, प्रभारों आदि सहित संपूर्ण राशि पर अनुदान दर पर भागी ध्यान का भुगतान करने के भी उन्मुख हैं। अतः एतद्वारा हम आपसे एयरवायर्स/एयर्स के पूर्ण बकायों को इस सूचना की तिथि से 60 दिनों के भीतर भुगतान करने के लिए कहते हैं। बिना अग्रसर करने पर एयरवायर्स/एयर्स अधिनियम की धारा 13(4) के तहत प्रदात शक्तियों का उपयोग करेगा। कर्जदारों तथा प्रोप्रायटरी आसन्नियों का विवरण निम्नलिखित है:

क्र. सं.	शुभम हाउसिंग डेवलपमेंट फाइनेंस कम्पनी लिमिटेड
1.	कर्मचारी (र) के नाम
2.	मकान नंबर 27, 1084 सी जौकर ज्वेलर्स नगर शाहदर दिल्ली, पूर्वी दिल्ली-110032
3.	प्लॉट नंबर 1, खसरा नंबर 467एम, गाँव आसतपुर फारुख नगर परगना सोनी गाँवियाबाद, उत्तर प्रदेश - 201001
4.	डी-2, रामेश्वर पार्क लोनी गाँवियाबाद उत्तर प्रदेश-201102
5.	मकान नंबर-11, गली नंबर-4, शिव कालीनी लक्ष्मी नंबर-1, फरीदाबाद उत्तर नगर हरियाणा तख्त पब्लिक स्कूल के पास फरीदाबाद हरियाणा-121003
6.	खसरा नंबर- 333/1, ग्राम डेवतपुर पानवा तहसील दारदरी तीसम बुद्ध नगर हैमेटपुर नोएडा उत्तर प्रदेश-201301
7.	एफ-6 नंबर- 6, नंद नगर पार्क मयवैर एक्सप्रेस पार्क 3, उन्म नगर नई दिल्ली लीनक पब्लिक स्कूल केरत दिल्ली-110059

स्थान: गुडगाँव
दिनांक: 30.03.2023

THE PROMOTERS OF OUR COMPANY ARE RAGHUNANDANA TANGIRALA AND SHANTHI TANGIRALA

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF UPDATER SERVICES LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 4,000.00 MILLION ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 13,300,000 EQUITY SHARES ("OFFERED SHARES") AGGREGATING UP TO ₹ [●] MILLION ("OFFER FOR SALE"), COMPRISING UP TO 6,650,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TANGI FACILITY SOLUTIONS PRIVATE LIMITED (THE "PROMOTER GROUP SELLING SHAREHOLDER"), UP TO 1,330,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA BUSINESS EXCELLENCE FUND - II AND UP TO 5,320,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA BUSINESS EXCELLENCE FUND - IIA (TOGETHER, THE "INVESTOR SELLING SHAREHOLDERS"), AND ALONG WITH THE PROMOTER GROUP SELLING SHAREHOLDER, THE "SELLING SHAREHOLDERS", THE OFFER WILL CONSTITUTE [●]% OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES.

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A PRE-IPO PLACEMENT OF UP TO [●] EQUITY SHARES OR ANY OTHER SECURITIES OF THE COMPANY AS MAY BE PERMISSIBLE, THROUGH A PREFERRED ISSUE OR ANY OTHER METHOD AS MAY BE PERMITTED IN ACCORDANCE WITH APPLICABLE LAW, TO ANY PERSON(S), FOR CASH CONSIDERATION AGGREGATING UP TO ₹ 800.00 MILLION, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). IF THE PRE-IPO PLACEMENT IS COMPLETED, THE FRESH ISSUE SIZE WILL BE REDUCED TO THE EXTENT OF SUCH PRE-IPO PLACEMENT, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR").

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND THE SELLING SHAREHOLDERS, IN CONSULTATION WITH THE BRLMS, AND WILL BE ADVERTISED IN [●] EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), [●] EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [●] EDITIONS OF [●] (A WIDELY CIRCULATED TAMIL DAILY NEWSPAPER, TAMIL BEING THE REGIONAL LANGUAGE OF TAMIL NADU WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID / OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company and the Selling Shareholders may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid / Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs" and such portion the "QIB Portion"), provided that our Company and the Selling Shareholders, in consultation with the Book Running Lead Managers, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders (out of which (i) one-third shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million, and (ii) two-thirds shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders), and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid bids being received from them at or above the Offer Price. All Bidders, other than the Anchor Investors, are mandatorily required to participate in this Offer only through an Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, please see the section entitled "Offer Procedure" on page 587 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated March 29, 2023, with the Securities and Exchange Board of India ("SEBI") on March 30, 2023.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. IIFL Securities Limited, Motilal Oswal Investment Advisors Limited and SBI Capital Markets Limited at www.iifl.com, www.motilalosalwagroup.com and www.sbicaps.com, respectively. Our Company hereby invites members of the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The public is requested to send a copy of their comments to SEBI and to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "Risk Factors" on page 34 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the main board of the Stock Exchanges.

For details of the share capital and capital structure of our Company and the name of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company please see the section titled "Capital Structure" beginning on page 94 of the DRHP. The liability of members of our Company is limited.

For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 233 of the DRHP.

pnb Housing Finance Limited

पंजीकृत कार्यालय: 9वीं मंजिल, अनीस पवन, 22, के.जी. मार्ग, नई दिल्ली-110001
दूरभाष: 011-23357171, 23357172, 23705414 वेबसाइट: www.pnbhousing.com

उपरोक्त सूची में उल्लेखित लेनदारों के नाम, पता, कार्यालय, कार्यालय, सहायक, विवरण, मोबाइल नंबर, लखनऊ-226010, उत्तर प्रदेश, दूरभाष: 0522-3368620

अब तक संशोधित के अनुसार प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3(1) के साथ पंजीकृत वित्तीय आसन्नियों के प्रतिभूतिकरण एवं पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अध्याय III की धारा 13(2) के तहत सूचना

यह आपके ध्यान में लाना जाता है कि प्रोप्रायटरी लेनदार शुभम हाउसिंग डेवलपमेंट फाइनेंस कम्पनी लिमिटेड, पंजीकृत कार्यालय की-305, भूखण्ड, सर्वोदय एक्सप्रेस, नई दिल्ली-110017 (इसके पश्चात 'एयरवायर्स/एयर्स' कहा जायेगा) द्वारा आपका ऋण खाना एनपीए सॉल्वेंट कर दिया गया है और आप अपने ऋण के विरुद्ध एयरवायर्स/एयर्स का कुल कर्जा भुगतान करने के उन्मुख हैं। साथ ही आप आधिकारिक सूचना, लागत, प्रभारों आदि सहित संपूर्ण राशि पर अनुदान दर पर भागी ध्यान का भुगतान करने के भी उन्मुख हैं। अतः एतद्वारा हम आपसे एयरवायर्स/एयर्स के पूर्ण बकायों को इस सूचना की तिथि से 60 दिनों के भीतर भुगतान करने के लिए कहते हैं। बिना अग्रसर करने पर एयरवायर्स/एयर्स अधिनियम की धारा 13(4) के तहत प्रदात शक्तियों का उपयोग करेगा। कर्जदारों तथा प्रोप्रायटरी आसन्नियों का विवरण निम्नलिखित है:

क्र.सं.	शुभम हाउसिंग डेवलपमेंट फाइनेंस कम्पनी लिमिटेड
1.	कर्मचारी (र) के नाम
2.	मकान नंबर 27, 1084 सी जौकर ज्वेलर्स नगर शाहदर दिल्ली, पूर्वी दिल्ली-110032
3.	प्लॉट नंबर 1, खसरा नंबर 467एम, गाँव आसतपुर फारुख नगर परगना सोनी गाँवियाबाद, उत्तर प्रदेश - 201001
4.	डी-2, रामेश्वर पार्क लोनी गाँवियाबाद उत्तर प्रदेश-201102
5.	मकान नंबर-11, गली नंबर-4, शिव कालीनी लक्ष्मी नंबर-1, फरीदाबाद उत्तर नगर हरियाणा तख्त पब्लिक स्कूल के पास फरीदाबाद हरियाणा-121003